

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

UNSTARRED QUESTION NO:3432  
ANSWERED ON:18.03.2013  
NOC FOR SETTING UP OF THERMAL POWER STATIONS  
Jawale Shri Haribhau Madhav

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

- (a) whether the Government had given No Objection Certificate (NOC) for setting up of Thermal Power Stations in the State of Maharashtra;
- (b) if so, the details thereof;
- (c) whether the Government has received any complaint regarding Pollution made by Bhusaval Thermal Power Station;
- (d) if so, the details thereof; and
- (e) the steps taken by the Government in this regard?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

- (a)&(b) The Ministry of Environment and Forests does not issue No Objection Certificates under the provisions of Environmental (Protection) Act, 1986. However, environmental clearances for projects/activities listed in the Schedule-I of the Environmental Impact Assessment notification, 2006. The grant of consent to establish/operate to any industry is given by the concerned State Pollution Control Board under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.
- (c)&(d) As reported by the Maharashtra Pollution Control Board (MPCB), complaints have been received recently regarding violation of environmental norms and impact of air pollution on living beings in Bhusawal Tehsil. The matter was investigated by the MPCB, which had taken bank guarantees, ensuring compliance of consent conditions.
- (e) As informed, the MPCB has forfeited Bank Guarantee of Rs.3/- Lakhs on 25.1.2011 and of Rs.7/- Lakhs on 22.8.2012 of Bhusawal Thermal Power Station for violation of consent conditions. The Board has also issued conditional consent directing unit to complete all pollution control system related works by December, 2013 with submission of Bank Guarantee of Rs.79/- Lakhs.